

STATEMENT - II**CONFIDENTIAL**

No. 12016 (2)88- Pol (Vol. III) xviii)
Government of India
Ministry of Urban Development
(Directorate of Estates)

New, Delhi, the 24th Oct, 1985

Office Memorandum

Sub:- Review of guidelines for allotment of general pool accommodation political parties

Guidelines for allotment of of general pool accommodation to political parties were reviewed by the Cabinet Committee on Accommodation at its meeting held on 12th September, 1985 and the following proposals have been approved by the Committee.

- (i) Only such of the political parties or groups as have been recognised as such by the Speaker need be given accommodation. A list of parties and groups as recognised by the Speaker, may be obtained from the Ministry of Parliamentary Affairs. Licence fee may be calculated in terms and of F.R. -45-A.
- (ii) Allotment may be cancelled in ineligible cases.
- (iii) Only 1/3rd of the staff within overall ceiling of six units for party for residential purposes may be allotted.
- (iv) As regards accommodation for office, residential buildings may be allotted, subject to availability, after screening the space requirements subject to the condition that licence fee at market rate is charged.

(v) Allotment should be made in the name of political parties and not in the name of any office bearer.

- 2. It is requested that necessary further action may be taken according to above decision.

Sd/-

(V.S.Raman)

Deputy Director of Estates(P)

To

- 1. Asstt. Directors of All Allotment Sections.
- 2. Asstt. Director, CON-I Section.
- 3. Asstt. Director, Office Section.
- 4. All Deputy Directors of Directorate of Estates.

[English]

DDA (Disposal of Development Nazul Land) Rules

4663. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the DDA (disposal of Development Nazul land) Rules are Applicable on the flats allotted to the members of the Cooperative Group Housing Societies; and

(b) if so, whether these rules are being followed by these Coop. Group Housing Societies?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The Delhi Development Authority (Disposal of Developed Nazual Land) Rules regulates disposal

of developed lands only and therefore allotment of flats are not covered under the Rules.

(b) Does not arise.

Underground Subways in Capital

4664. SHRI KALKA DAS:
SHRI TARA CHAND
KHANDELWAL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the MCD/NDMC propose to construct underground subways in the Capital on important and congested roads;

(b) if so, the total number and locations of the underground subways likely to be constructed in the capital; and

(c) by when these are likely to start and completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). New Delhi Municipal Committee has reported that work on four pedestrians subways i.e. at (i) Pt. Pant Marg; (ii) Church Road; (iii) Baba Kharag Singh Marg near Hanuman Temple; and (iv) Kasturba Gandhi Marg is in progress and these are likely to be completed during the financial year 1992-93. Another subway at the inter-section of Kasturba Gandhi Marg and 'C' Hexagon has almost been completed and is likely to be commissioned soon.

Municipal Corporation of Delhi has reported that 24 sites have been identified for construction of underground subways which have been included in the Eighth Five Year Plan.

The Delhi Administration has informed

that 5 locations have been identified for construction of subways across PWD roads. The planning work is in progress and construction will be taken up by March '93.

Rural Development Programmes

4665. SHRI MAHESH KANO-
DIA:
SHRI N.K. BALIYAN:
SHRI RAM SINGH KA-
SHWAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) the observation of Reserve Bank of India and Planning Commission regarding the selection of persons for rural development programmes in each State; and

(b) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

Water Needs of Chandigarh

4666. Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether during last month there was an acute shortage of water supply in Chandigarh and if so, the reasons therefor;

(b) the steps taken for augmentation of water supply; and

(c) the arrangement the Government propose to make for regular water supply in future?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT